

LOK SABHA DEBATES

1

LOK SABHA

Monday, September 9, 1974/Bhadra 18,
1896 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

RE ADJOURNMENT MOTIONS

SHRI S M BANERJEE (Kanpur):
Mr Speaker Sir, I am moving an
adjournment motion on the Mana
Camp incident

अध्यक्ष महोदय विजिनेस एडवाइजरी
कमेटी एक फंसला करती है और हाउस उसको
अप्रूव करता है, उसके बावजूद भी आप इस तरह
की चोखा का उठा रहे है

SHRI S M BANERJEE You will
kindly allow me five minutes only
Since the refugees have been killed—
three people have been killed includ-
ing one lady—I would request you to
ask the Minister for Rehabilitation to
make a statement And the Govern-
ment should make an announcement
for a judicial probe

श्री अटल बिहारी वाजपेयी (गवालियर)
हमने फंसला किया था कि एडजर्नमेंट मोशन
नहीं लायेंगे। इसीलिये मैंने सूचना इसकी
नहीं दी। लेकिन जो कुछ हुआ है वह बहुत
दर्दनाक है। शरणाथियों पर गोलियां चली
हैं, मारे हुई हैं। आप मंत्री महोदय को
बत सकने हैं कि मदन की कार्रवाई समाप्त
होने से पहले दुरुके बारे में ब्रान दे।

SHRI S M BANERJEE You may
allow me later Kindly ask the Min-
ister to make a statement

2033 LS—1

2

SHRI NOORUL HUDA (Cachar)
Sir you may direct the Minister to
make a statement.

अध्यक्ष महोदय चूंकि आपने फंसला
किया था कि कुछ नहीं लाना है इसलिये मैंने
एडजर्नमेंट मोशन को देखा नहीं है। आज
देखूंगा कि क्या आई है और मिनिस्टर को
भेज दगा। ब्यान दिलवाना हुआ तो
दिलवा दूंगा।

ANNOUNCEMENT BY SPEAKER RE.
APOLOGY TENDERED BY THE
EDITOR OF THE HINDUSTAN
TIMES FOR A NEWS REPORT
PUBLISHED IN THE PAPER.

MR. SPEAKER On the 4th Sep-
tember, 1974, I had drawn the atten-
tion of the House to a news report
published in the *Hindustan Times*
dated the 4th September 1974, in
which it was stated that according to
a competent source, the CBI proceeded
in the matter only after securing the
Lok Sabha Speaker's permission

2 I have now received a letter
dated the 5th September, 1974, from
the Editor of the *Hindustan Times*
which reads as follows —

"I am extremely sorry that your
name was mentioned in the
report carried by the *Hindustan
Times* yesterday in con-
nection with the CBI inquiries
into the Import Licence case
without reference to you

As you stated in the House this
could have been checked with
you The failure to do so was
quite inadvertent but I would
nevertheless wish to tender an
apology that this should have
happened I can assure you

[Mr. Speaker]

that there was absolutely no intention on our part to cast any embarrassment or cast any reflection on your august office."

I greatly appreciate it because the Editor of the *Hindustan Times* had read it in the proceedings and on realisation he has done it *suo motu*.

11.06 hrs

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF DEVELOPMENT COUNCIL FOR LEATHER AND LEATHER GOODS INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): Sir, on behalf of Shri C. Subramaniam, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

- (1) Annual Report of the Development Council for Leather and Leather Goods Industries for the year 1971-72.
- (2) Annual Report of the Development Council for Leather and Leather Goods Industries for the 1972-73. [Placed in Library. See No. LT-8403/74.]

SHRI S. M. BANERJEE (Kanpur): Sir, the whole difficulty is the above two reports relate to the year 1971-72 and 1972-73 and the Minister has laid these on the Table of the House without any apology. So, I would request you not to allow these papers to be laid on the Table.

अध्यक्ष महोदय : हर मिनिस्टर ऐसा होता है तो रिजलन देता है । मैं देखूंगा आफिस में रिजलन आया हुआ है या नहीं । नहीं आया होगा तो मैं ऑफिसी प्रोटस्ट मिनिस्टर तक पहुंचवा दूंगा ।

NOTIFICATIONS UNDER WILD LIFE PROTECTION ACT AND COPY OF GUJARAT PRIVATE FORESTS (ACQUISITION) AMENDMENT ACT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Sir, on behalf of Shri B. P. Maurya, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—

- (i) The Wild Life (Stock Declaration) Rules, 1974, published in Notification No. G.S.R. 365(E) in Gazette of India dated the 14th August, 1974.

- (ii) The Wild Life (Transactions and Taxidermy) Rules, 1974, published in Notification No. G.S.R. 366(E) in Gazette of India dated the 14th August, 1974. [Placed in Library. See No. LT-8404/74.]

- (2) A copy of the Gujarat Private Forests (Acquisition) Amendment Act, 1974, (Hindi and English versions) (President's Act No 9 of 1974) published in Gazette of India dated the 23rd July, 1974, under sub-section (3) of section 3 of the Gujarat State Legislative (Delegation of Powers) Act, 1974 [Placed in Library. See No. LT-8405/74].

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, there is a most unusual phenomenon. Section 144 is clamped all over U.P. and there is complete negation of Fundamental Rights. (Interruptions).